

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

**ORDER SHEET
ORDERS OF THE TRIBUNAL**

13.07.2012

OA No. 470/2012

Mr. Punit Singhvi, Counsel for applicant.

The applicant has filed this OA against the order dated 17.05.2012 (Annexure A/1) vide which respondent no. 3 on the one hand had quashed the inquiry conducted by the Inquiry Officer and on the other hand ordered the same Inquiry Officer to conduct a fresh Inquiry. The applicant has served a legal notice for demand of justice dated 13.06.2012 to the respondents, which is pending for consideration.

Having heard the learned counsel for the applicant, we direct the respondents to consider and decide the legal notice for demand of justice of the applicant dated 13.06.2012 expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order. The respondents are further directed not to proceed with the inquiry till the decision is taken on the legal notice for demand of justice of the applicant dated 13.06.2012. After the decision on the legal notice for demand for justice, the respondents are at liberty to proceed with the inquiry in accordance with the provisions of law.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K. S. Rathore

(Justice K.S.Rathore)
Member (J)

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